

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT
CHENNAI**

ORIGINAL APPLICATION NO. 176 OF 2021

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item published in Eenadu Telugu Newspaper,
Andhra Pradesh, Krishna District,
Amaravathi Edition, Dated: 15.07.2021,
“Human Induced Bogs”

. ...Applicant

Versus

1. Special Chief Secretary of Andhra Pradesh,
Department of Environment, Forest, Science and Technology,
4th Block, Ground Floor, room No. 268, A.P. Secretariat Office,
Velagapudi, Guntur, Andhra Pradesh – 522 237.
and 6 others

...Respondents

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

DATE-14-09-2022



M/s MADHURI DONTI REDDY

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: reddymadhuri09@gmail.com

Counsel for 4th respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT
CHENNAI**

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It is certified that all the documents contained in the above annexure
are true copies.

Date: 14.09.2022

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 176 of 2021 (SZ)

Between

Tribunal on its own motion – SUO MOTU Based on the
News item published in Eenadu Telugu Newspaper,
Andhra Pradesh, Krishna District, Amaravathi Edition,
Dated 15.07.2021. " Human Induced Bogs"

... Applicant(s)

AND

Special Chief Secretary of Andhra Pradesh,
Department of Environment,
Forest, Science and Technology,
4th Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi,
Guntur, Andhra Pradesh – 522 237
& 6 others

... Respondent(s)

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 56 years,
Occ: Director of Mines and Geology, Andhra Pradesh do hereby solemnly
and sincerely affirm and make oath and state as follows:

1. It is respectfully submitted that I am the 4th Respondent herein
and as such I am well acquainted with the facts of the case.
2. It is respectfully submitted that I am filing this counter on behalf
of the 5th Respondents also.
3. It is respectfully submitted that I have gone through the
petitioner's affidavit and I deny all the allegations made therein
except those that are specifically admitted hereunder


DEPONENT
Director of Mines & Geology
Govt. of Andhra Pradesh
Ibrahimpatnam, Vijayawada.

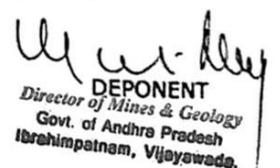
4. It is respectfully submitted that the averments made in paragraphs 1 to 7 are only narration of facts and hence no remarks are being offered.
5. In reply to the averments made in paragraphs 8 to 12, it is respectfully submitted that the Hon'ble National Green Tribunal (NGT) vide orders dated 11.08.2021 in OA No. 176/2021 issued orders that: *in order to ascertain the genuineness of the allegations made in the newspaper report and also the violations, if any, said to have been committed, we feel it appropriate to appoint a joint committee comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a senior Officer not below the rank of Assistant Collector or Sub Divisional Magistrate as deputed by him, (2) a Senior Officer from the Department of Mines and Geology deputed by the Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department (PWD) and Irrigation Department in that area to inspect the area mentioned in the newspaper report and to submit a factual as well as action taken report, if any violations found".*
6. The Hon'ble National Green Tribunal also directed the committee to ascertain the following
- I) Whether there is any illegal mining going on in that area.
 - II) What is the reason for formation of such bogs
 - III) Whether any casualty occurred on account of such indiscriminate formation of bogs in that area
 - IV) Whether any cases have been registered in respect of the same.


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- V) What is the nature of action taken against the illegal mining if any brought to their notice in that area.
- VI) If the persons have been identified, to assess the quantity of illegal mining and imposing environmental compensation apart from royalty and penalty being imposing and also cost required for restoration for damage caused to the environment.
- VII) What is the nature of remedial measure to be taken for removal of such bogs in a scientific manner to avoid casualty to the people who are coming to the river basin area.

7. It is respectfully submitted that the Director of Mines and Geology, Vijayawada vide Letter No 489498/D6/2021 dated 26-08-2021 has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021.

8. It is respectfully submitted that the Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall coordinate with the Committee for early completion of the inspection and see that the committee submit its report on or before 13-09.2021 as ordered by the Hon'ble National Green Tribunal (NGT)


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in O.A. No. 176/2021. The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

9. It is respectfully submitted that the Collector and District Magistrate, Krishna district vide letter Rc.D4/1949/2021 dated 02.09.2021 constituted the committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 05.09.2021 to the Collector, Krishna without fail.

1. Sub-collector, Vijayawada Mobile No 9879903965
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838
4. Executive Engineer and River Conservator, Krishna Central Division, Vijayawada Mobile No 9490130927

10. It is respectfully submitted that the committee inspected the areas in question on 07.09.2021 and observed that heavy flood water is passing in the River Krishna. During the committee enquiry and as per the Revenue Records it is found that three(3) persons have lost their lives in Krishna River on 11.03.2021 at Pedapulipaka Village, Penamaluru Mandal and three more deaths were recorded at Madduru Village of Kankipadu Mandal on 06.01.2015 in Krishna River.

11. It is respectfully submitted that on enquiry, the committee found that the deceased persons have lost their lives due to drowning in the Krishna River when they ventured into the deep waters without having adequate swimming skills. Also, they are non-local people who are unaware of the depth and flow conditions of the River. The villagers and Revenue authorities during the enquiry informed that there is no bogs or heavy pits/depressions in this area. The statements recorded from the villagers and report of the Revenue Authorities along with Death Certificates of the deceased and FIR copies are enclosed for kind perusal.


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12. It is respectfully submitted that a bog is wetland that is formed by decomposed vegetation and decayed plant material that takes hundreds of years to develop. Bogs are usually covered in vegetation and are rarely occurred in Krishna River bed of the study area, which is predominantly formed with sand and silt deposits.
13. It is respectfully submitted that as per the records of Assistant Director of Mines & Geology, Vijayawada, 11 No's of Open Reaches are operating in this region, with prior approval from the concerned authorities i.e, Revenue, Mines, Irrigation, Ground Water and Pollution Departments. At present no sand Reaches are working due to flow of flood water in the river. Now, it is not possible for the committee to verify the presence of Bogs in the River due to flow of flood water. The death incidents occurred adjoining the river margin pits but not sand quarried allowed area. Generally sand quarrying permitted after leaving 1/5th of the width of the River. Moreover the sand excavation allowed maximum depth of 1 meter depth of sand Shaws. Naturally, the depth of the river varies from place to place and it may change over time due to various factors such as flood discharge, change in river flow characteristics, aggradation and degradation of river due to scouring and deposition of sediments and excavations. As such, it is not advisable for the people to venture into the river without having adequate knowledge and swimming skills. Also, it is pertinent to mention that the above two incidents are isolated events happened due to lack of awareness regarding the depth & flow conditions of river and the lack of swimming skills of the deceased people. Thus, it cannot be generalized and assumed at this juncture that the above deaths were happened due to pits formed by sand mining. Except the above mentioned two isolated incidents happened near the Pedapulipaka and Madduru reaches, no similar incidents or deaths recorded in this region near sand quarries. The Irrigation department officials have

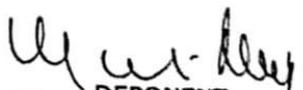

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already established sign boards indicating the sign of danger not to swim in the river and Revenue authorities have made trench across the approach road to the River to deter curious youth from venturing into river.

14. It is respectfully submitted that the committee feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. The flood flow is expected continue for two more months due to prevailing monsoon season and all the major reservoirs on Krishna River are almost in full condition. Therefore, after recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.
15. It is respectfully submitted that the Hon'ble National Green Tribunal vide order dated 13.09.2021 in O.A.No.176/2021 granted time till 09.11.2021 directing the officials to file the report separately by E-Filing in the form of searchable PDF/OCR support PDF and not in the form of image PDF along with necessary hard copies to be produced as per rules.
16. It is respectfully submitted that the Committee inspected the areas from the down Stream of the River Krishna to Avanigadda on 28.10.2021 and observed still flood flow in River Krishna. As per the information of the River conservator, Krishna Division the expected flow of flood in River Krishna is up to 18.11.2021. Therefore the committee again feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. After recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.
17. It is respectfully submitted that the Director of Mines & Geology, Ibrahimpatnam vide Memo.No.4893498/D6-NGT/176/2021, Dt:17.11.2021 has informed that as per the information received from advocate standing council, the Hon'ble National Green Tribunal South Zone, Chennai that the case 176/2021 was posted on 23.11.2021.


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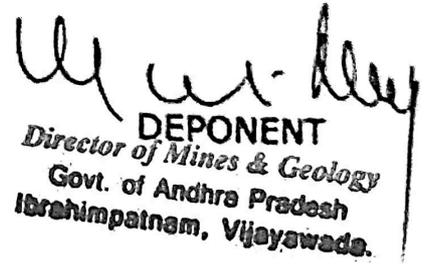
18. It is respectfully submitted that the committee again inspected the areas from the downstream of the River Krishna to Avanigadda on 18.11.2021 and observed still flood flow in River Krishna. As per the information of the River conservator, Krishna Division the expected flow of flood in River Krishna is up to 06.12.2021. Therefore the committee again feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. After recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.
19. It is respectfully submitted that the Joint Committee Members along with Tahsildar Penamaluru, Tahsildar Kankipadu and MPDO Kankipadu, Deputy Executive Engineer, RC Division and Assistant Engineer, RC Section, Vijayawada inspected the River Krishna on 10.12.2021 to verify the deaths of the persons due to the formation of Bogs in River Krishna. The Committee inspected the Pedapulipaka Village, Penamaluru Mandal where 3 persons have lost their lives on 11.03.2021 and verified the existence of Bogs in this area. At the time of Inspection River is flowing with limited flow of water which is accessible by walk. The committee verified the depth of the River with the help of Yard Swimmers and found that the depth of the water varies from 1 Feet to 5 Feet and bottom of the River is filled with un-consolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River (may be more at that time) as they are non local and lack of Swimming skills.
20. It is respectfully submitted that the committee also inspected the Madduru Village of Kankipadu Mandal where the 3 persons were died on 06.01.2015 in River Krishna. At the time of inspection the River Krishna is flowing in part of the River which is not accessible by walk. The Committee verified the depth of the River through Motorised Boat and found that the depth of the water varies from 5 feet to 10 feet and bottom of the River is filled with un-consolidated Sand and observed that no Bogs in the River and no


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un-consolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River as they are non local and lack of Swimming skills

21. It is respectfully submitted that after detailed inspection, the committee finally concluded that no illegal Mining is going on in the area. There is no Bogs formed due to in-discriminate sand mining. There causalities were occurred in pedapulipaka Village, Penamaluru Mandal on 11.03.2021 and 3 causalities were recorded in Madduru Village, Kankipadu Mandal on 06.01.2015. The said causalities were happened due to unaware of the depth of the River as they are non locals and due to sudden flow of River and lack of swimming skills.

In view of the above submissions, it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to dismiss the OA No. 176 of 2021 and pass such order or orders as this Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case.


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Solemnly affirmed and Signed
 on this the 20th day of November, 2021
 and signed in my presence.

ATTESTOR

VERIFICATION

I, V.G. Venkata Reddy, S/o. Subba Reddy, Aged about 56 years, Occ: Director of Mines and Geology, Andhra Pradesh do hereby verify that the contents of Paras of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 20th day of November-2021 at Krishna District

Counsel for the Respondents



DEPONENT

*Director of Mines & Geology
Govt. of Andhra Pradesh
Keshavnagar, Vijayawada.*

COMMITTEE REPORT ON NGT O.A. NO 176/2021

Hon'ble National Green Tribunal(NGT), South zone, Chennai has issued following order in O.A. No 176/2021 Sue Moto based on News Item published in Eenadu Telugu News paper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption 'గర్భాసోకానికీబాధ్యులెవరు' (Garbha Sokaniki Bhadyulevvaru).

It is alleged in the news paper report that on account of recent illegal sand mining near the river bank at night, during flood and heavy rains, these pits caused on account of such illegal mining are filled with clay soil and fine soil to form bogs, people cannot detect the bogs due to formation of layers of fine sand on top which result in casualties of people coming to the river as they used to slip into the river and die due to drowning. The indiscriminate mining has increased the formation of such bogs putting the lives of people at risk, besides impacting the riverine ecosystem adversely.

Orders in O.A. No 176/2021

".....In order to ascertain the genuineness of the allegations made in the news paper report and also the violations, if any, said to have been committed, we feel it appropriate to appoint a joint Committee comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found.

The Hon'ble National Green Tribunal also directed the committee to ascertain the following

- I) Whether there is any illegal mining going on in that area.
- II) What is the reason for formation of such bogs
- III) Whether any casualty occurred on account of such indiscriminate formation of bogs in that area
- IV) Whether any cases have been registered in respect of the same.
- V) What is the nature of action taken against the illegal mining if any brought to their notice in that area.

- VI) If the persons have been identified, to assess the quantity of illegal mining and imposing environmental compensation apart from royalty and penalty being imposing and also cost required for restoration for damage caused to the environment.
- VII) What is the nature of remedial measure to be taken for removal of such bogs in a scientific manner to avoid casualty to the people who are coming to the river basin area.

The Director of Mines and Geology, Vijayawada vide Letter No 489498/D6/2021 dated 26-08-2021 has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021.

The Director of Mines and Geology, Vijayawada Proceedings No 489498/D6/2021 dated 26-08-2021 has nominated Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada as member to the proposed Joint Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, if any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Smt. V.Nagini, Assistant Director of Mines and Geology, Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report.

The Deputy Director of Mines and Geology, Vijayawada is hereby nominated as Nodal Officer for co-ordination and to provide necessary logistics to the committee for this purpose.

The Collector and District Magistrate, Krishna district, Machilipatnam vide letter Rc.D4/1949/2021 dated 02.09.2021 has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 05.09.2021 to the Collector, Krishna without fail.

1. Sub-collector, Vijayawada Mobile No 9879903965
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838
4. Executive Engineer and River Conservator, Krishna Central Division, Vijayawada Mobile No 9490130927

In this connection the committee inspected the areas in question on 07.09.2021 and observed that heavy flood water is passing in the River Krishna. During the committee enquiry and as per the Revenue Records it is found that three persons have lost their lives in Krishna River on 11.03.2021 at Pedapulipaka Village, Penamaluru Mandal and three more deaths were recorded at Madduru Village of Kankipadu Mandal on 06.01.2015 in Krishna River.

On enquiry, it is found that the deceased persons have lost their lives due to drowning in the Krishna River when they ventured into the deep waters without having adequate swimming skills. Also, they are non-local people who are unaware of the depth and flow conditions of the River. The villagers and Revenue authorities during the enquiry informed that there is no bogs or heavy pits/depressions in this area. The statements recorded from the villagers and report of the Revenue Authorities along with Death Certificates of the deceased and FIR copies are enclosed for kind perusal.

At this juncture, it is to state that a bog is wetland that is formed by decomposed vegetation and decayed plant material that takes hundreds of years to develop. Bogs are usually covered in vegetation and are rarely occurred in Krishna River bed of the study area, which is predominantly formed with sand and silt deposits.

As per the office records of Assistant Director of Mines & Geology, Vijayawada, 11 No's of Open Reaches are operating in this region, with prior approval from the concerned authorities i.e, Revenue, Mines, Irrigation, Ground Water and Pollution Departments. At present no sand Reaches are working due to flow of flood water in the river. Now, it is not possible for the committee to verify the presence of Bogs in the River due to flow of flood

water. The death incidents occurred adjoining the river margin pits but not sand quarried allowed area. Generally sand quarrying permitted after leaving 1/5th of the width of the River. Moreover the sand excavation allowed maximum depth of 1 meter depth of sand Shaws. Naturally, the depth of the river varies from place to place and it may change over time due to various factors such as flood discharge, change in river flow characteristics, aggradation and degradation of river due to scouring and deposition of sediments and excavations. As such, it is not advisable for the people to venture into the river without having adequate knowledge and swimming skills.

Also, It is pertinent to mention that the above two incidents are isolated events happened due to lack of awareness regarding the depth & flow conditions of river and the lack of swimming skills of the deceased people. Thus, it cannot be generalized and assumed at this juncture that the above deaths were happened due to pits formed by sand mining.

Except the above mentioned two isolated incidents happened near the Pedapulipaka and Madduru reaches, no similar incidents or deaths recorded in this region near sand quarries. The Irrigation department officials have already established sign boards indicating the sign of danger not to swim in the river and Revenue authorities have made trench across the approach road to the River to deter curious youth from venturing into river.

The committee feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. The flood flow is expected continue for two more months due to prevailing monsoon season and all the major reservoirs on Krishna River are almost in full condition. Therefore, after recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.

In this connection, the National Green Tribunal South Zone order in O.A.No.176/2021, Dt:13.09.2021 granted time till 09.11.2021 directing the officials to file the report separately by E-Filing in the form of searchable PDF/OCR support PDF and not in the form of image PDF along with necessary hard copies to be produced as per rules.

The Committee inspected the areas from the down Stream of the River Krishna to Avanigadda on 28.10.2021 and observed still flood flow in River Krishna. As per the information of the River conservator, Krishna Division the

expected flow of flood in River Krishna is up to 18.11.2021. Therefore the committee again feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. After recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.

The Director of Mines & Geology, Ibrahimpatnam vide Memo.No.4893498/D6-NGT/176/2021, Dt:17.11.2021 has informed that as per the information received from advocate standing council, the Hon'ble National Green Tribunal South Zone, Chennai that the case 176/2021 was posted on 23.11.2021 and directed to submit final report within 3 days.

The committee again inspected the areas from the downstream of the River Krishna to Avanigadda on 18.11.2021 and observed still flood flow in River Krishna. As per the information of the River conservator, Krishna Division the expected flow of flood in River Krishna is up to 06.12.2021. Therefore the committee again feels that it is not possible at present due to heavy flood flow in Krishna River, to verify at the site whether there is any formation of bogs due to sand mining. After recede of the flood water in Krishna River the committee will inspect the areas again and submit the detailed report.

In continuation of the orders of the NGT in O.A. No.176/2021 the Joint Committee Members along with Tahsildar Penamaluru, Tahsildar Kankipadu and MPDO Kankipadu, Deputy Executive Engineer, RC Division and Assistant Engineer, RC Section, Vijayawada inspected the River Krishna on 10.12.2021 to verify the deaths of the persons due to the formation of Bogs in River Krishna.

The Committee inspected the Pedapulipaka Village, Penamaluru Mandal where 3 persons have lost their lives on 11.03.2021 and verified the existence of Bogs in this area. At the time of Inspection River is flowing with limited flow of water which is accessible by walk. The committee verified the depth of the River with the help of Yard Swimmers and found that the depth of the water varies from 1 Feet to 5 Feet and bottom of the River is filled with unconsolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River (may be more at that time) as they are non local and lack of Swimming skills.

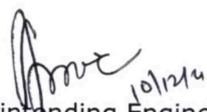
Further, the committee inspected the Madduru Village of Kankipadu Mandal where the 3 persons were died on 06.01.2015 in River Krishna. At the time of inspection the River Krishna is flowing in part of the River which is not

accessible by walk. The Committee verified the depth of the River through Motorised Boat and found that the depth of the water varies from 5 feet to 10 feet and bottom of the River is filled with un-consolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River as they are non local and lack of Swimming skills

Finally, the committee concluded that no illegal Mining is going on in the area. There is no Bogs formed due to in-discriminate sand mining. ~~Three~~(3) casualties were occurred in pedapulipaka Village, Penamaluru Mandal on 11.03.2021 and 3 casualties were recorded in Madduru Village, Kankipadu Mandal on 06.01.2015. The said casualties were happened due to unaware of the depth of the River as they are non locals and due to sudden flow of River and lack of swimming skills.

This is submitted for favour of information and for further action.


Sub-Collector,
Vijayawada


Superintending Engineer,
Irrigation Circle,
Vijayawada


Assistant Director of Mines
& Geology, Vijayawada

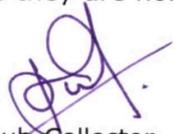

For Executive Engineer & River
Conservator, Krishna Canal
Division, Vijayawada

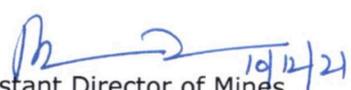
INSPECTION REPORT ON NGT O.A. NO 176/2021

In continuation of the orders of the NGT in O.A. No.176/2021 the Joint Committee Members along with Tahsildar Penamaluru, Tahsildar Kankipadu and MPDO Kankipadu, Deputy Executive Engineer, RC Division and Assistant Engineer, RC Section, Vijayawada inspected the River Krishna on 10.12.2021 to verify the deaths of the persons due to the formation of Bogs in River Krishna.

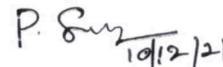
The Committee inspected the Pedapulipaka Village, Penamaluru Mandal where 3 persons have lost their lives on 11.03.2021 and verified the existence of Bogs in this area. At the time of Inspection River is flowing with limited flow of water which is accessible by walk. The committee verified the depth of the River with the help of Yard Swimmers and found that the depth of the water varies from 1 Feet to 5 Feet and bottom of the River is filled with un-consolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River (may be more at that time) as they are non local and lack of Swimming skills.

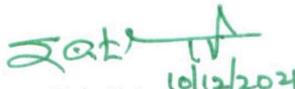
Further, the committee inspected the Madduru Village of Kankipadu Mandal where the 3 persons were died on 06.01.2015 in River Krishna. At the time of inspection the River Krishna is flowing in part of the River which is not accessible by walk. The Committee verified the depth of the River through Motorised Boat and found that the depth of the water varies from 5 feet to 10 feet and bottom of the River is filled with un-consolidated Sand and observed that no Bogs in the River and no illegal sand mining in this area. The main cause of deaths of the persons is may be due to unaware of the depth of the River as they are non local and lack of Swimming skills.


Sub-Collector,
Vijayawada


Assistant Director of Mines
& Geology, Vijayawada

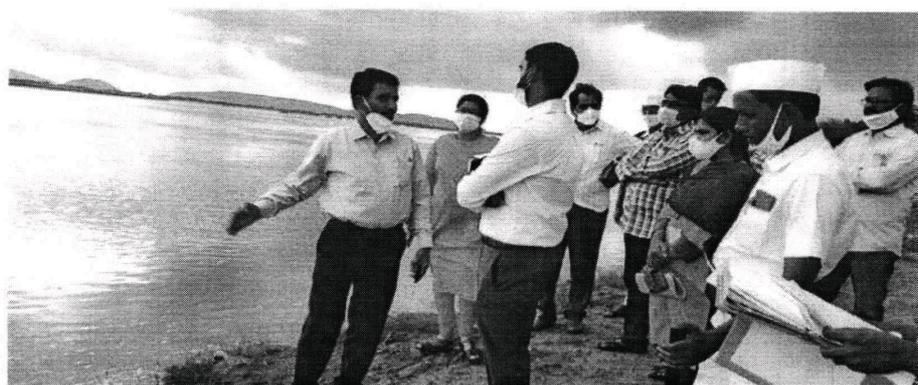

DEE
RC Division
Vijayawada


P. Sury
AE
RC Section
Vijayawada


Tahsildar
Kankipadu


MPDO
Kankipadu


Tahsildar
Penamaluru



To
The Asst Commissioner of Police
East Zone
Vijayawada city

Sir,

Sub:-Accidental fall - No foul play - Request to issue orders
To drop further action in this case - Reg

Ref:- Cr No 5/2015 U/s 174 Cr PC of Kankipadu P'S Vijayawada city

I submit that this is a case of death due to accidental fall in the Krishna water that occurred on 6-1-15 at 10-30 hrs at Madduru Krishna river and reported on the same day at 1300 hrs wherein the deceased DI to D3 who are studying B Tech final year (civil) along with the complainant entered into Krishna river on project work to take levels with instruments and entered into deep water pit and when they were walking due to slip of legs they drowned in the deep water pit and died. There are eye witnesses and it is purely accidental. There is no foul play and the case is under investigation.

On 6-1-15 at 13-00 hrs I received the report of the complainant and he stated he is a resident of Pothavaram village of Chilakaluripet 5-103 and he is studying B Tech in VR Siddhartha college Vijayawada in civil. On 6-1-15 at 10 AM himself, his friends Vemuri Srikanth, Jonnalagadda Rajesh and Bhukya Lalu Babu Paruchuri Abhiram Surapaneni Satvik, Thimmaraju Ganesh and Anurag came to Krishna river at Madduru village. On project work they are going to the river to different heights and taking levels with instruments. At about 10-30 hrs he along with Rajesh and Srikanth and Bhukya Lalu Babu to go to long distance they entered into deep water pit and when were walking in the water pit due to slip of leg Rakesh Srikanth and Lalu drowned in the water. At first in the search they were not traced. Later between 1200 hrs and 1230 hrs the dead bodies of them were traced. His 3 friends accidentally drowned in the water and died.

I registered the same as FIR in Cr No 5/15 U/s 174 Cr PC. I submitted original FIR to the court of Tahsildar Kankipadu and copies to all concerned officers. I took up investigation. I sent word to the parents of the deceased and also to the concerned officers including to the collage authority.

I visited the scene of offence located at Madduru Krishna river Kankipadu Mandal at 13-30 hrs. The scene of offence is located at Madduru. At the scene of offence Krishna river is running from west to east. On south there is bund road from Vijayawada to Avanigadda. On north there is road and in the road

there is culvert Road is running from north to south It is quarry road On west to quarry river is flowing in three parts The incident occurred in third part of water in Krishna river I got the scene of offence photographed I observed the scene before mediators under cover of mediators report I have prepared rough sketch of the scene of offence. The dead bodies were lying by the side of water flow at sand quarry I observed the scene from 1330 hrs to 1400 hrs

I then secured the presence of LWs 1 to 7 and held inquest over the dead body of the deceased DI from 1400 hrs to 1600 hrs under cover of inquest report I found no injuries on the dead body of DI Eyes and mouth closed

During inquest I examined them and recorded their statements in detail.

LW 1 U Nagoor Basha. He is the complainant and eye witness He stated that he is a resident of Pothavaram village of Chilakaluripet 5-103 and he is studying B Tech in VR Siddhartha college Vijayawda in civil On 6-1-15 at 10 AM himself, his friends Vemuri Srikanth, Jonnalagadda Rajesh and Bhukya Lalu Babu Paruchuri Abhiram Surapaneni Satvik , Thimmaraju Ganesh and Anurag came to Krishna river at Madduru village On project work they are going to the river to different heights and taking levels with instruments. At about 10-30 hrs he along with Rajesh and Srikanth and Bhukya Lalu Babu to go to long distance they entered into deep water pit and when were walking in the water pit due to slip of leg Rakesh Srikanth and Lalu drowned in the water At first in the search they were not traced Later between 1200 hrs and 1230 hrs the dead bodies of them were traced. His 3 friends accidentally drowned in the water and died.

LW 2 P Abhiram He is studying final year B Tech in Siddhartha Engg collee (civil) On 6-1-15 at 10 AM himself, his friends Vemuri Srikanth, Jonnalagadda Rajesh and Bhukya Lalu Babu Nagoor basha Surapaneni Satvik , Thimmaraju Ganesh Anurag came to Krishna river at Madduru village On project work they are going to the river to different heights and taking levels with instruments. At about 10-30 hrs LW 1 along with Rajesh and Srikanth and Bhukya Lalu Babu to go to long distance they entered into deep water pit and when were walking in the water pit due to slip of leg Rakesh Srikanth and Lalu drowned in the water At first in the search they were not traced Later between 1200 hrs and 1230 hrs the dead bodies of them were traced. His 3 friends accidentally drowned in the water and died.

LW 3 T Ganesh Anurag. He is studying final year B Tech in Siddhartha Engg collee (civil) On 6-1-15 at 10 AM himself, his friends Vemuri Srikanth,

Jonnalagadda Rajesh and Bhukya Lalu Babu Nagoor basha Surapaneni Satvik ,Abhiram came to Krishna river at Madduru village On project work they are going to the river to different heights and taking levels with instruments. At about 10-30 hrs LW 1 along with Rajesh and Srikanth and Bhukya Lalu Babu to go to long distance they entered into deep water pit and when were walking in the water pit due to slip of leg Rakesh Srikanth and Lalu drowned in the water At first in the search they were not traced Later between 1200 hrs and 1230 hrs the dead bodies of them were traced. His 3 friends accidentally drowned in the water and died.

LW 4 S Satvik He is eye witness and he stated that He is studying final year B Tech in Siddhartha Engg collee (civil) On 6-1-15 at 10 AM himself, his friends Vemuri Srikanth, Jonnalagadda Rajesh and Bhukya Lalu Babu Nagoor basha , Thimmaraju Ganesh Anurag and Abhiram came to Krishna river at Madduru village On project work they are going to the river to different heights and taking levels with instruments. At about 10-30 hrs LW 1 along with Rajesh and Srikanth and Bhukya Lalu Babu to go to long distance they entered into deep water pit and when were walking in the water pit due to slip of leg Rakesh Srikanth and Lalu drowned in the water At first in the search they were not traced Later between 1200 hrs and 1230 hrs the dead bodies of them were traced. His 3 friends accidentally drowned in the water and died.

LW 5 J Krirshna Kumari She is mother of the deceased Jonnalagadda Rajesh. On 6-1-14 having learnt about the death of her son Rajhesh she along with LWs 6 and 7 came to Madduru and found the dead body of her son who is studying final year B Tech civil in Siddhartha engg college Kanuru It is learnt that her son along with other colleagues went on project work and died in Krishna river due to accidental fall in river pit

LW 6 J Nikitha and IW 7 A Rambabu are related to LW 5 and they corroborated the statement of LW 5

I gave requisition to the Professor for PM examination to know the definite cause of the death of the deceased and sent the body for PM examination.

I secured the presence of LWs 1 to 3, 8 and 9 inquest panchayatdars and held inquest over the dead body of the D2 from 1400 hrs to 1600 hrs under cover of inquest report.

LWs 1 to 3 stated the same facts as stated before the officer. LW 8 B Venkateswarlu who is father of the deceased B Lalu Babu stated that On 6-1-14 having learnt about the death of his son lalubabu he along with LWs 9 came to

Madduru and found the dead body of her son who is studying final year B.Tech Civil in Siddhartha Eng. College, Kanuru. It is learnt that her son along with other colleagues went on project work and died in Krishna river due to accidental fall in river pit.

LW 9 B Mangamma She is the mother of the deceased Lalu babu and she corroborated the statement of LW 8.

I gave requisition for PM examination and sent the body for PM examination through PC and requisition.

ASI 157 D Ravi secured the presence of LWs 1 to 3 and 10 and 11 and inquest panchayatdars by serving summons on them and held inquest over the dead body of D3 from 1400 hrs to 1600 hrs under cover of inquest report. No injuries were found.

LWs 1 to 3 stated the same facts as stated before the officer. LW 10 V Venkateswarlu and LW 11 N Venkata Prasad who is father of the deceased and relative of the deceased Vemuri Srikanth stated that On 6-1-14 having learnt about the death of his son Lalubabu he along with LWs 11 came to Madduru and found the dead body of her son who is studying final year B.Tech Civil in Siddhartha Eng. College, Kanuru. It is learnt that her son along with other colleagues went on project work and died in Krishna river due to accidental fall in river pit.

I sent the dead body to Govt. Hospital, Vijayawada so as to conduct PM examination along with requisition to know the definite cause of the death of the deceased.

The medical officer who conducted autopsy over the dead body of the deceased issued reports opining that the deceased died due to asphyxia due to drowning. There is no need to further investigation and investigation is completed.

I request that I may kindly be permitted to drop further action in this case

Yours faithfully

Sub Inspector of Police
Kankipadu PS., Vza City.

Case Diary
Part I

Kankipadu PS
Date, time and place of occurrence: Cr No 5/15 Vijayawada City
On 6-1-15 at 10-30 hrs at Sank reech
Krishna river Madduru Kankipadu Mandal
Investigation U/s 174 Cr PC
Accidental Fall

I. On 6-1-15 at 1300 hrs

II Uppalapati nagoor basha S/o Nagul mieera 21 yrs Muslim 5-103
Pothavaram Chilakaluri-pet

III Nil

IV & V Nil

VI

VII 1) Jonnalagadda Rajesh s/o Ramesh Chandra Prasad 21 yrs Kamma
Nidamanuru village
2) Bhukya Lalu Babu S/o Venkateswararao 21 yrs Sugali poranki
3) Vemuri Srikanth S/o Venkateswarlu 21 yrs Kamma 3rd line
Balaramaiah Thota Kandukuru village

VIII Witnesses examined

Final Report – Action dropped

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I sent the dead body to Govt hospital Vijayawada so as to conduct PM examination along with requisition to know the definite cause of the death of the deceased

There is no foul play and no one is responsible to the

I submitted proposals to permit me to drop further action in this case and the officer ACP East issued orders vide C No72/ACP-ED/2016 to drop further action in this case

I am herewith submitting final report to Tahsildar court treating the case as Action dropped with a request to treat the case as such and issue referred charge sheet proceedings accordingly Notice to the complainant is served and enclosed herewith

Sub Inspector of Police
Kankipadu PS., Vza City.



సంఖ్య 1
No. 1



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము
GOVERNMENT OF ANDHRA PRADESH
వైద్య, ఆరోగ్య మరియు కుటుంబ సంక్షేమ శాఖ
DEPARTMENT OF HEALTH, MEDICAL AND FAMILY WELFARE

ఫారం-6
FORM-6



GRAMA PANCHAYAT MADDURU

మరణ ధృవ పత్రము
DEATH CERTIFICATE

(జనన మరణ నమోదు చట్టం 1969, 12/17 విభాగము ప్రకారము, ఆంధ్ర ప్రదేశ్ జనన మరణ నమోదు నిబంధనలు 1999, 8/13 కింద జారీచేయడమైనది)
(ISSUED UNDER SECTION 12/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE ANDHRA PRADESH
REGISTRATION OF BIRTHS & DEATHS RULES 1999.)

ఈ క్రింది సమాచారాన్ని మరణం నమోదు యొక్క అసలు రికార్డు రాష్ట్రం యొక్క... గ్రామ పంచాయతీ మద్దూరు, కంకిపాడుజిల్లా, కృష్ణా తాలూకా / బ్లాక్ యొక్క తీసుకోబడింది
అని సర్టిఫై చేయడం
THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER
FOR GRAMA PANCHAYAT MADDURU OF TAHSIL/BLOCK KANKIPADU OF DISTRICT KRISHNA OF STATE/UNION TERRITORY ANDHRA PRADESH,
INDIA.

మరణించిన వ్యక్తి పేరు / NAME OF DECEASED : BHUKYA LALU BABU

లింగము / SEX: 00000 / MALE

మరణించిన తేదీ / DATE OF DEATH:

06-01-2015

SIXTH-JANUARY-TWO THOUSAND FIFTEEN

మరణించిన ప్రదేశం / PLACE OF DEATH:

MADDURU, KANKIPADU, KRISHNA, ANDHRA PRADESH.

భర్త / భార్య పేరు / NAME OF HUSBAND / WIFE:
VENKATESWARA RAO

మరణించిన వ్యక్తి యొక్క వయసు / AGE OF DECEASED:
21 YEARS

ఆధార్ సంఖ్య / HUSBAND/WIFE AADHAAR NO. :

తల్లి పేరు / NAME OF MOTHER:

తండ్రి పేరు / NAME OF FATHER :

ఆధార్ సంఖ్య / MOTHER'S AADHAAR NO. :

ఆధార్ సంఖ్య / FATHER'S AADHAAR NO. :

మరణించినప్పుడు మృతుని చిరునామా / ADDRESS OF THE DECEASED AT THE TIME
OF DEATH :

మృతుని స్థిరచిరునామా / PERMANENT ADDRESS OF
DECEASED :

MADDURU, KANKIPADU, KRISHNA,
ANDHRA PRADESH

PORANKI, PENAMALURU, KRISHNA,
ANDHRA PRADESH

నమోదు సంఖ్య / REGISTRATION NO:
D-2017: 28-05447-000054

నమోదు తేదీ / DATE OF REGISTRATION:
23-01-2017

విశేషాంశములు / REMARKS (IF ANY):

జారీ చేసిన తేదీ / DATE OF ISSUE:
07-09-2021

జారీ చేసిన అధికారి సంతకం / ISSUING AUTHORITY

(జనన మరణ రిజిస్ట్రార్)
REGISTRAR (BIRTH & DEATH)

GRAMA PANCHAYAT MADDURU

UPDATED ON :
23-01-2017 15:43:09



"THIS IS A COMPUTER GENERATED CERTIFICATE. "

THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS
APPROVED THIS CERTIFICATE AS A VALID LEGAL DOCUMENT FOR ALL OFFICIAL PURPOSES.

ప్రతి జననము, ప్రతి మరణము తప్పకుండా 21 రోజులలో నమోదు చేయండి / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH"



సంఖ్య 1
No.1

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ఫారం-6
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(ISSUED UNDER SECTION 12/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE ANDHRA PRADESH
REGISTRATION OF BIRTHS & DEATHS RULES 1999.)

ఈ క్రింది నమాచారాన్ని మరణం నమోదు యొక్క అసలు రికార్డు రాష్ట్రం యొక్క... గ్రామ పంచాయతీ మద్దురు. కంకపాడుజిల్లా.. కృష్ణా తాలూకా / బ్లాక్ ౫౦౬ తీసుకోబడింది
అని సర్టిఫై చేయడం

THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER
FOR GRAMA PANCHAYAT MADDURU OF TAHSIL/BLOCK KANKIPADU OF DISTRICT KRISHNA OF STATE/UNION TERRITORY ANDHRA PRADESH,
INDIA.

మరణించిన వ్యక్తి పేరు / NAME OF DECEASED : JONNALAGADDA RAJESH

లింగము / SEX: 00000 / MALE

మరణించిన తేదీ / DATE OF DEATH:

06-01-2015

SIXTH-JANUARY-TWO THOUSAND FIFTEEN

మరణించిన ప్రదేశం / PLACE OF DEATH:

MADDURU, KANKIPADU, KRISHNA, ANDHRA PRADESH.

మరణించిన వ్యక్తి యొక్క వయసు / AGE OF DECEASED:

21 YEARS

భర్త / భార్య పేరు / NAME OF HUSBAND / WIFE:

RAMESH CHANDRA PRASAD

తల్లి పేరు / NAME OF MOTHER:

ఆధార్ సంఖ్య / HUSBAND/WIFE AADHAAR NO. :

తండ్రి పేరు / NAME OF FATHER :

ఆధార్ సంఖ్య / MOTHER'S AADHAAR NO. :

ఆధార్ సంఖ్య / FATHER'S AADHAAR NO. :

మరణించినపుడు మృతుని చిరునామా / ADDRESS OF THE DECEASED AT THE TIME OF
DEATH :మృతుని స్థిరచిరునామా చిరునామా / PERMANENT ADDRESS OF
DECEASED :MADDURU, KANKIPADU, KRISHNA,
ANDHRA PRADESHNIDAMANURU, VIJAYAWADA RURAL, KRISHNA,
ANDHRA PRADESHనమోదు సంఖ్య / REGISTRATION NO:
D-2017: 28-05447-000034నమోదు తేదీ / DATE OF REGISTRATION:
23-01-2017

విశేషాంశములు / REMARKS (IF ANY):
REPORTING DATE IS 12.1.2015 AS PER THE ORIGINAL DEATH RECORDS .ONLINE
DEATHS ENTRY AVAILABLE IN 2017 ONWARDS.

జారీ చేసిన తేదీ / DATE OF ISSUE:
07-09-2021

జారీ చేసిన అధికారి సంతకం / ISSUING AUTHORITY

(జనన మరణ రిజిస్ట్రార్)
REGISTRAR (BIRTH & DEATH)

GRAMA PANCHAYAT MADDURU

UPDATED ON :
07-09-2021 12:59:32



"THIS IS A COMPUTER GENERATED CERTIFICATE. "

THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS
APPROVED THIS CERTIFICATE AS A VALID LEGAL DOCUMENT FOR ALL OFFICIAL PURPOSES.

" ప్రతి జననము, ప్రతి మరణము తప్పకుండా 21 రోజులలో నమోదు చేయండి" / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH "





సంఖ్య 1
No. 1



ఆంధ్ర ప్రదేశ్ ప్రభుత్వము
GOVERNMENT OF ANDHRA PRADESH
వైద్య, ఆరోగ్య మరియు కుటుంబ సంక్షేమ శాఖ
DEPARTMENT OF HEALTH, MEDICAL AND FAMILY WELFARE

ఫారం-6
FORM-6



GRAMA PANCHAYAT MADDURU

మరణ ధృవ పత్రము
DEATH CERTIFICATE

(జనన మరణ నమోదు చట్టం 1969, 12/17 విభాగము ప్రకారము, ఆంధ్ర ప్రదేశ్ జనన మరణ నమోదు నిబంధనలు 1999, 8/13 కింద జారీచేయడమైనది)
(ISSUED UNDER SECTION 12/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE ANDHRA PRADESH REGISTRATION OF BIRTHS & DEATHS RULES 1999.)

ఈ క్రింది సమాచారాన్ని మరణం నమోదు యొక్క అసలు రికార్డు రాష్ట్ర యొక్క... గ్రామ పంచాయతీ మద్దురు . కంకపాడుజిల్లా .. కృష్ణ తాలూకా / బ్లాక్ ఎండ్ తీసుకోబడింది అని సర్టిఫై చేయడం
THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER FOR GRAMA PANCHAYAT MADDURU OF TAHSIL/BLOCK KANKIPADU OF DISTRICT KRISHNA OF STATE/UNION TERRITORY ANDHRA PRADESH, INDIA.

మరణించిన వ్యక్తి పేరు / NAME OF DECEASED : VEMURI SRIKANTH

లింగము / SEX: 00000 / MALE

మరణించిన తేదీ / DATE OF DEATH:
06-01-2015
SIXTH-JANUARY-TWO THOUSAND FIFTEEN

మరణించిన ప్రదేశం / PLACE OF DEATH:
MADDURU, KANKIPADU, KRISHNA, ANDHRA PRADESH.

మరణించిన వ్యక్తి యొక్క వయసు / AGE OF DECEASED:
21 YEARS

భర్త / భార్య పేరు / NAME OF HUSBAND / WIFE:
VENKATESWARLU

తల్లి పేరు / NAME OF MOTHER:

ఆధార్ సంఖ్య / HUSBAND/WIFE AADHAAR NO. :

ఆధార్ సంఖ్య / MOTHER'S AADHAAR NO. :

తండ్రి పేరు / NAME OF FATHER :

మరణించినపుడు మృతుని చిరునామా / ADDRESS OF THE DECEASED AT THE TIME OF DEATH :

ఆధార్ సంఖ్య / FATHER'S AADHAAR NO. :

మృతుని స్థిర నివాస చిరునామా / PERMANENT ADDRESS OF DECEASED :

MADDURU, KANKIPADU, KRISHNA,
ANDHRA PRADESH

KANDUKUR, KANDUKUR, PRAKASAM,
ANDHRA PRADESH

నమోదు సంఖ్య / REGISTRATION NO:
D-2017: 28-05447-000035

నమోదు తేదీ / DATE OF REGISTRATION:
23-01-2017

విశేషాంశములు / REMARKS (IF ANY):
REPORTING DATE IS 12.1.2015 AS PER THE ORIGINAL DEATH RECORDS .ONLINE DEATHS ENTRY AVAILABLE IN 2017 ONWARDS.

జారీ చేసిన తేదీ / DATE OF ISSUE:
07-09-2021

జారీ చేసిన అధికారి సంతకం / ISSUING AUTHORITY

(జనన మరణ రిజిస్ట్రార్)
REGISTRAR (BIRTH & DEATH)

GRAMA PANCHAYAT MADDURU

UPDATED ON :
07-09-2021 13:15:23



"THIS IS A COMPUTER GENERATED CERTIFICATE. "
THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS APPROVED THIS CERTIFICATE AS A VALID LEGAL DOUCMENT FOR ALL OFFICIAL PURPOSES.
" ప్రతి జననము, ప్రతి మరణము తప్పకుండా 21 రోజులలో నమోదు చేయండి" / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH "

